

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

## EIGHTEENTH REPORT

(Presented on 10.8.2011)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighteenth Report.

2. The Committee met on 8 August, 2011 for—

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Reconsideration of classification of two Bills.
- III. Allocation of time under Rule 294(1) (e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Harish Chaudhary and Anurag Singh Thakur and Rajkumari Ratna Singh, M.Ps.

### **Examination of the Constitution (Amendment) Bill**

3. The Committee examined the Constitution (Amendment) Bill, 2011 (*Amendment of article 326*) by Dr. Bhola Singh, M.P.

The Bill seeks to amend article 326 of the Constitution with a view to reduce the voting age to sixteen years from existing eighteen years.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

### **Reconsideration of classification of Bills**

4. The Committee then took up the reconsideration of classification of the following two Bills:—

(I) The Post-Polio Syndrome (Education, Training and Awareness) Bill, 2010 by Shri Balkrishna Khanderao Shukla, M.P.

The Committee considered the request of Shri Balkrishna Khanderao Shukla, M.P. to reconsider their earlier decision (*vide Fifteenth Report*) regarding classification of the Bill from category 'B' to category 'A'.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

(2) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2010  
*(Amendment of section 3, etc.)*  
 by Shri P.L. Punia, M.P.

The Committee also took up for reconsideration, the classification of the Bill, which was placed in category 'B' in the light of the motion for adoption of Seventeenth Report, adopted by the House on 5 August, 2011.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

#### **Allocation of time to Resolutions**

5. The Committee recommend allocation of time to three resolutions as follows:—

- (i) Resolution by Shri Harish Chaudhary regarding special economic development package for the desert regions of the country. — 2 hours
- (ii) Resolution by Shri Anurag Singh Thakur regarding steps to root out corruption from the country. — 2 hours
- (iii) Resolution by Rajkumari Ratna Singh regarding comprehensive policy for all-round development of weavers. — 2 hours

#### **Recommendations**

6. The Committee recommend that—

- (i) Dr. Bhola Singh, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 3 above;
- (ii) the reclassification of the Bills, as shown in paragraph 4, be agreed to by the House; and
- (iii) the allocation of time to three resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;

8 August, 2011

17 Sravana, 1933 (Saka)

**KARIYA MUNDA**

*Chairman,*

*Committee on Private Members' Bills and Resolutions.*

# **COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**(Fifteenth Lok Sabha)**

## **NINETEENTH REPORT**

*(Presented on 18-8-2011)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.

2. The Committee met on 16 August, 2011 for—

- I. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Reconsideration of classification of three Bills.

### **Classification and allocation of time to Bills**

3. The Committee considered classification and allocation of time in respect of seven Bills as shown in the Appendices.

4. After considering all aspects of the Bills, the Committee recommend that one Bill shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining six Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II, respectively.

### **Reconsideration of classification of Bills**

4. The Committee then took up the reconsideration of classification of the following three Bills:—

- (1) The Constitution (Amendment) Bill, 2011  
*(Amendment of articles 124 and 216)*  
by Shri Arjun Meghwal, M.P.

The Committee considered the request of Shri Arjun Meghwal, M.P. to reconsider their earlier decision (*vide* Sixteenth Report) regarding classification of the Bill from category 'B' to category 'A'.

On reconsideration, the Committee did not see any justification for altering the original categorization of the Bill.

- (2) The Constitution (Amendment) Bill, 2011  
*(Insertion of new article 330A, etc.)*  
by Shri Arjun Meghwal, M.P.

The Committee considered the request of Shri Arjun Meghwal, M.P. to reconsider their earlier decision (*vide* Sixteenth Report) regarding classification of the Bill from category 'B' to category 'A'.

On reconsideration, the Committee did not see any justification for altering the original categorization of the Bill.